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SCIENCE & TECHNOLOGY DEPARTMENT

RESOLUTION

The 13th March, 2024

Sub: OPERATIONAL GUIDELINES FOR SOFT LOAN ASSISTANCE UNDER THE PROVISIONS OF ODISHA BIOTECHNOLOGY POLICY, 2024

(Science & Technology Department Resolution No - 393-ST-BT-MISC-0026/2022/ST., dated the 25th January, 2024)(See Para 4. 2.9 of OBP-2024)

- 1. Short Title:** Operational guide lines for soft loan assistance under the provisions of Odisha Biotechnology Policy 2024.
- 2. Extent:-**It shall extend to the whole of the State of Odisha.
- 3. Commencement:-**It shall come into force from the 'Effective Date' of Biotechnology Policy, i.e. dated 25th January, 2024.
- 4. Policy Provisions as per Clause 4.2.9: Soft Loan Assistance**
 - To encourage setting up of **Large & Mega** Biotechnology units to start manufacturing in the state using high-end technologies, soft loan assistance up to 25% of the FCI (Fixed Capital Investment excluding and) with a maximum cap of Rs.250 Crore to be considered on a case-to-case basis.
 - Each such case will be placed for approval before the SLEC chaired by Chief Secretary.
 - This will be administered by IPICOL as a special fund for specific Biotechnology Units with the approval of Govt. The detailed Operational Guidelines shall be issued with concurrence of Finance Department.

After careful consideration, the Government in Science & Technology

Department have been pleased to formulate guidelines for SOFT LOAN ASSISTANCE for proper implementation of Odisha Biotechnology Policy and to encourage setting up of Large & Mega Biotechnology units (as defined in OBP-2024) to start manufacturing in the state using high-end technologies. This will be administered by IPICOL as a special fund for specific Biotechnology Units with the approval of Govt.

5. ELIGIBILITY:

5.1. WHO CAN BE FUNDED:

5.1.1. Commercial Enterprises Companies incorporated under the Companies Act,1956 or the Companies Act, 2013 (excluding sole entrepreneur / sole proprietorship/partnership concerns)are eligible to seek soft loan assistance for setting up of Large & Mega Biotechnology units to start manufacturing in the State using high-end technologies.

5.1.2. If the project is for the commercialization of technology, developed by adomestic / international R&D institution including patents (national/international),the Enterprise should apply, along with an agreement signed by the R&D institution willing to transfer the technology.The R&D institution shall be any one of the following:-

- National/ State laboratory
- Academic institution
- Co-operative Research Association
- Registered R&D Foundation/Trust/Society
- In-house R&D unit in industry recognized by Government of India (Department of Scientific and Industrial Research)/Government of Odisha
- Organization recognized by DSIR/Government of Odisha
- Commercial R&D company recognized by DSIR / Government of Odisha
- National/International Academic institutions
- Commercial R&D companies of International repute
- International technology or patent subject to appropriate clearance from regulatory/ certifying body, if any

5.1.3 If a Biotechnology unit has developed the technology with the assistance of an R&D institution (listed in 5.1.2 above), the application for soft loan assistance by such Biotechnology unit or its associate will also be considered (contractor joint or sponsored research).

5.2. TYPE OF PROJECT THAT CAN BE FUNDED:

Specific **Large & Mega** Biotechnology units (as defined in OBP-2024) manufacturing in the State on commercial scale using high-end technologies.

5.3. ACCESSING THE FUND:

-The Soft loan assistance shall be provided, in instalment(s) to eligible Biotechnology units /agencies.

6. TERMS AND CONDITIONS:

- 6.1.** This Soft Loan Assistance will be administered by IPICOL as a special fund for specific Biotechnology Units using high end technology.
- 6.2.** Any applicant who is desirous to seek financial assistance under soft loan assistance, shall apply in the enclosed Form-A.
- 6.3.** Government shall consider each application on merits and mere fulfillment of these guidelines shall not qualify an application for financial assistance.
- 6.4.** Although the assistance will take into account the totality of the financial environment in which the Biotechnology unit is to operate, the loan will normally be limited to 25% of the FCI (excluding land) with a maximum cap of Rs.250 crore and will be considered on a case to case basis.
- 6.5.** The Biotechnology unit has to produce evidence of arrangement for the remainder of the money required. A commitment letter from a third-party investor such as another established company, a venture capital company, financial institution or commercial bank will facilitate speedier processing.
- 6.6.** The interest on loan shall be at the rate of five percent (5%) per annum (simple interest). The loan and interest require collaterals and guarantees.
- 6.7.** Disbursement of the soft loan to the eligible Large / Mega Biotechnology Unit will start after 25% investment in FCI has been achieved by the unit.
- 6.8.** There payment of loan, together with interest thereon, shall commence one year after the project commences production and shall be repaid in four and a half years

in nine (9) instalments through post dated cheques.

- 6.9.** The unit may be allowed to pre-pay the loan without prepayment premium on case to case basis with prior concurrence of Finance Department.
- 6.10.** The accumulated interest up to the repayment of the first instalment may be distributed over a period of three years commencing from the second year of repayment and terminating, in the fourth year of repayment.
- 6.11.** All approved proposals will be financed under negotiated contract. The clauses may include, *inter alia*, providing collateral guarantees, hypothecation and / or mortgage of assets, project monitoring, inspection, milestone check, re-payment schedules, termination, resolution of disputes etc.
- 6.12.** A specific payment schedule will be incorporated in the contract. The payment will be made periodically as per work programmes in accordance with risk associated milestones. IPICOL shall monitor the progress of the project before the release of second and successive instalments. To facilitate monitoring of the project and project completion, the Biotechnology unit is required to submit the prescribed returns in the format provided.
- 6.13.** Government reserves the right to reject any application at any stage without assigning any reason thereof.
- 7. TIME FRAME FOR FILING APPLICATION:** Application for availing the soft loan assistance as per the OBP-2024 will be accepted round the year.

8. EVALUATION CRITERIA:

Applications will be evaluated for their scientific, technological, commercial and financial merits. The evaluation criteria include:

- The soundness, scientific quality and technological merit.
- The potential for wide application and the benefits expected to accrue from commercialization.
- The adequacy of the proposed effort.
- The capability of the R&D institution(s) in the proposed action network.
- The organizational and commercial capability of the Biotechnology unit including its internal accruals.
- The reasonableness of the proposed cost and financing pattern.

- Measurable objective, target and milestones.
- Track record of the entrepreneur. The evaluation will also include on-site visits.

9. Project Evaluation Process:

9.1 Initial Screening Committee(ISC):

9.1.1 IPICOL shall form an Initial Screening Committee (ISC) consisting of 3-6 members one from IPICOL, one financial expert and two or more technical experts relating to the field. The ISC shall examine internally the application received from the point of view of completeness of application, objective of the project, status of the technology, track record of the agency and total cost.

9.1.2 Such screening may include preliminary discussions with the applicant and technology provider and calling for a presentation by the applicant. If the application is not meeting the criteria prescribed for soft loan assistance, and if it is likely to be covered under any other scheme operated by other departments, the applicant shall be advised accordingly.

9.2 Project Evaluation Committee(PEC):

9.2.1 The PEC shall consist of 1 technical + 1 Financial expert from the ISC and 2 technical experts+1 or 2 Financial experts from outside.

9.2.2 The PEC shall evaluate the application for its scientific, technological, commercial and financial merits. The PEC normally hold its evaluation meeting at or nearby the project site. The applicant shall be given full opportunity to present all aspects of the project proposal including detailed technical, financial and commercial presentation along with the technology provider.

9.2.3 The findings of the PEC shall be examined by IPICO Land submitted to Science & Technology Department. Science & Technology Department shall place the same before State Level Empowered Committee (SLEC) for approval.

9.3 Project Monitoring Committee (PMC):

- 9.3.1** As it is essential to monitor the progress of each approved project, the MD, IPICOL shall constitute a PMC which includes experts from outside to monitor the projects periodically as per the terms of the agreement.
- 9.3.2** The recipients of financial assistance shall submit a progress report every six months.
- 9.3.3** The Project Monitoring Committee shall submit the report to the MD, IPICOL. The progress of the on-going projects is periodically placed to the Department of Industries and Science & Technology Dept.
- 9.3.4** The officers coordinating the projects funded are required to prepare a comprehensive note on each project monitored by the PMC. This note shall include the cost of the project, date of signing of the agreement, amount of assistance released from time to time and the product envisaged. There port shall also include, briefly, there commendations of the PMC including its observations on technical, financial and commercial aspects.
- 9.3.5** In the case where IPICOL receives request from the borrower for extension of the project duration and consequent rescheduling of the repayment of loan, payment of normal interest, the MD, IPICOL constitutes the Project Monitoring Committee/Committee of Experts (CoE) to examine such a request.
- 9.3.6** This shall be placed to SLEC to take an appropriate decision on the recommendations of the PMC / CoE in order to carry out the necessary modifications to the loan agreement.

10. CONTRACTUAL MATTERS:

- 10.1.** All approved proposals will be financed under negotiated contract. The clauses may include, inter alia, providing collateral guarantees, hypothecation and/or mortgage of assets, project monitoring, inspection, re-payment schedules, termination, resolution of disputes etc.
- 10.2.** A specific payment schedule will be incorporated in the contract. The payment will be made periodically as per work programmes in accordance with risk associated milestones. IPICOL shall monitor the progress of the project before the release of

second and successive installments. To facilitate monitoring of the project and project completion, the Biotechnology unit is required to submit the prescribed returns in the enclosed format.

11. Collaterals:

The collateral would be at least thirty-three and one-third per cent more than the amount of the loan. However, a Competent Authority may accept security of less value for adequate reasons to be recorded in writing. The collateral would be either one or combination of the following: -

- (a) Personal guarantee
- (b) Corporate guarantee
- (c) Hypothecation of movable/ immovable assets
- (d) Pledging of shares/ investment
- (e) Bank Guarantee,
- (f) Any other form agreed upon by loanee entity and S&T Department.

Collateral should accompany with declaration on any pari passu agreement related to the unit. Further, the borrowing entity may apply for reduction in collateral amount either initially or after repayment of instalment of loan. Such request would be considered in deserving cases on case to case basis.

12. SOFT LOAN ASSISTANCE IS NOT AVAILABLE FOR:

- Refinancing.
- Basic research.
- Establishment of new R&D centres.
- Travel, conferences, workshops, etc. unless they form an essential component of the project approved by the Government.
- Writing of books or reports or collection of statistics or surveys unless they form an essential component of the project approved by the Government.

- Any form of grants-in-aid or loan for the mere creation of technical infrastructure.
- More than two projects only once at one time to an industrial concern.
- An industrial concern that is sick or incipiently sick.

13. Procedure:

13.1. Large & Mega Biotechnology Units satisfying the eligibility shall file application for soft loan assistance in the prescribed form appended to this operational guideline at **Annexure - A** along with copies of all relevant documents as mentioned in the Checklist and Declaration appended below to the Managing Director, IPICOL.

Copies of the documents as indicated in the checklist shall be self-certified by Proprietor/Managing Partner/ Managing Director/Authorized Signatory.

13.2. On receipt of application, the acknowledgement as prescribed at **Annexure - B** shall be dispatched to the applicant / applicant unit duly signed by the officer of IPICOL Authorized by the Managing Director, IPICOL.

13.3. IPICOL will check the eligibility and determine the applicability in each case by taking the inputs from Project Evaluation Committee (PEC). All the documents submitted by the units shall be verified with the original by an officer not below the rank of Deputy Manager / Manager in IPICOL who will record his verification on the body of the copy of the document.

13.4. IPICOL shall inspect the unit to examine the eligibility and veracity of facts concerning the claim and assess the total investment within 30 days and collect inputs.

13.5. After due scrutiny, MD, IPICOL shall send

- (i) A detailed report to Industries Department and Science & Technology Department, Odisha on fulfilment of eligibility criteria, time limit, as per OBP 2024 applicability, eligible amount of soft loan *vis-à-vis* investment in Plant & Machinery and specific suggestion, if any, for consideration.
- (ii) Loan proposal and Terms & Conditions.

13.6.The State Level Empowered Committee (SLEC) comprising of the following members will be convened by Secretary, Science & Technology Department after receiving examination and verification report from IPICOL and after receiving comments/ inputs from Industries Department: -

1.	Chief Secretary, Odisha	Chairperson
2.	DC-cum-ACS	Member
3.	Principal Secretary, Finance Department	Member
4.	Principal Secretary, Industries Department	Member
5.	Principal Secretary, Science & Technology Department	Member Convener
6.	Principal Secretary, MSME Department	Member
7.	Director, Biotechnology	Member
8.	Director, Industries	Member
9.	MD, IPICOL	Member

14. SANCTION, CONFIRMATION & RATIFICATION THEREON:

- 14.1.** Considering the merit of each case, the **State Level Empowered Committee (SLEC)** chaired by Chief Secretary, shall recommend the quantum and relevant milestones for disbursement of the Soft Loan in favour of the eligible Large/Mega Biotechnology unit.
- 14.2.** As per recommendation of the SLEC, the MD, IPICOL shall prepare the Negotiated Contract with Terms & Conditions, including for disbursement and repayment, and submit the same to Science & Technology Department for vetting by Finance Department.
- 14.3.** With the vetting of the Terms & Conditions by Finance Department, incorporated by IPICOL in the Negotiated Contract, the recommendation of the SLEC shall be placed to Government for approval.
- 14.4.** After receipt of approval of Government, Science & Technology Department shall communicate the details of sanction to Industries Department and MD, IPICOL, and to the concerned Biotechnology Unit within **14 working days** from receipt of Government approval.

- 14.5.** The Biotechnology Unit on receipt of sanction letter shall be required to execute Agreement with MD, IPICOL within next 30 days. There would be two set of Loan agreement, i.e. one Loan Agreement between the Science & Technology Department and IPICOL, and another Subsidiary Loan Agreement (SLA) between the IPICOL and the borrowing organisation to which the funds are on lent for execution of the projects/ schemes.
- 14.6.** In case of rejection by the SLEC, the same will be communicated by Science & Technology Department to Industries Department, Managing Director, IPICOL and the concerned Biotechnology unit.
- 14.7.** MD, IPICOL to ensure that the disbursement of the 1st installment of the soft loan should not take more than 30 days from the date of receipt of sanction letter from Science & Technology Department, subject to availability of funds.

15. Disbursement of Soft Loan Assistance:

- 15.1.** The soft loan assistance shall be disbursed by IPICOL as per terms decided.
- 15.2.** IPICOL shall ensure that at each stage of disbursement, the necessary milestones have been complied by the unit.

16. Funds & Audit:

16.1.Funds: The MD, IPICOL will estimate the requirement of funds and furnish the requirement to the Science & Technology Department, and S&T Department will provide funds to MD, IPICOL, who shall be the Disbursing Agency. The Disbursing Agency will maintain regular accounts for each case & shall be accountable to the Audit and the State Govt. MD, IPICOL will furnish the utilization certificate in Form-23 OGFR, 2023 at the end of each financial year.

16.2.Audit: The accounts maintained by the MD, IPICOL shall be audited by the AG, Odisha.

17. Maintenance of Records: The receipt / forwarding / sanction / rejection / disbursement/repayment of soft loan shall be monitored both electronically & manually at IPICOL level. A quarterly consolidated disbursement record shall be shared with Science & Technology Department and Industries Department.

18. Miscellaneous:

- 18.1.** Application for Condonation of implementation delay shall be dealt separately. Managing Director, IPICOL shall examine and forward the request made by the entrepreneur for condonation of delay with justification to the Science & Technology Department, Odisha who shall examine and recommend as applicable for placement of the same in the SLEC for consideration.
- 18.2.** IPICOL/Director, Industries /Representative of S&T Dept. may inspect the Biotechnology Unit individually / jointly if required.
- 18.3.** Large/Mega Biotechnology Unit shall furnish its audited financial statements and other periodical statements of each financial year to the IPICOL during the period of incentives.
- 18.4.** Any change in facts or circumstances affecting the eligibility of the unit shall be intimated immediately to the IPICOL/Directorate of Industries/Science & Technology Department, Odisha by the unit.

Where any doubt arises regarding implementation of these rules, the same shall be referred to Government of Odisha in the Science & Technology Department whose decision shall be final and binding on all the parties.

By Order of the Governor
CHITHRA ARUMUGAM
Principal Secretary to Government

**APPLICATION FORM
(FORM A)**

Important: Please submit three hard copies + one soft copy of project proposal in the below prescribed format only. Any other format shall not be accepted.

PART-I INFORMATION ABOUT APPLICANT

1.1 Title of the project and category(Large/Mega):

1.2 Name and correspondence address of the applicant/company

Name of the applicant company	
Status of the Company	Pvt. Ltd./ Ltd. /Joint Sector/ Other (Specify)
Name of the Key Person	
Address	
Village	
Taluk	
District	
Pin	
State	
STD	CodePh. Mob
Fax No. E-mail: Website:	
Nearest Rly Station Distance in (Kms)	
Nearest Airport Distance in (Kms)	

1.3 Address in full including PIN code:

- a. Registered Office with telephone Nos. /fax/ e-mail:
- b. Administrative office with telephone Nos./fax/e-mail

1.4 Date of incorporation with Registration number:

- a. Whether the applicant has an in house R&D unit recognized by the DSIR?
- b. If so, details of recognitions:
- c. Recognition/Certification received from other Government Agencies

1.5 Name of the promoters and their track record(submit detailed resume)

1.6 Board of Directors

- 1.7 Share holding pattern of the Company as on.....
- 1.8 Management Team:-Detail of key professionals, designation, qualification & experience
- 1.9 Applicant's background (including association with other group/ subsidiary/ associate companies and other Biotechnology units and contribution in them)
- 1.10 Please furnish a note on the present activities of the applicant including commitment to R&D
- 1.11 a. Has the applicant applied for financial assistance from Government of Odisha or from Government of India earlier?
b. If so, details thereof
- 1.12 Provide the summary of balance sheet and Profit & Loss Account of last three years for the company (submit last three years report):

Particulars			
Share Capital			
Share Application Money			
Reserves and Surplus			
Secured Loan			
Unsecured Loan			
Fixed Net Assets			
Net current Assets			
Income			
Total Expenditure			
PBDIT			
Depreciation			
Interest			
PBT			
Tax			
PAT			
Cumulative Profit/Loss carried to Balance Sheet			

- 1.13 Furnish complete details of loan outstanding against the applicant for:
a. Existing and the proposed project
b. Other project(s) including re-schedule and defaults if any
- 1.14 Name, Address and Phone No. of the Banker through whom working capital is sought.
- 1.15 Details of prosecution, if any, in a court of law launched against the applicant.

PART-II INFORMATION ABOUT PROJECT

Description of the project: (Brief details of project) submit Project Report which should include the following:

2.1 Technical Details:(Must be elaborated)

- Proposed products/services with technical specifications
- Process
- Technology Details
- Source of Technology
- Whether indigenous /imported technology, copy of technology tie-up Agreement and its salient features
- Statutory approvals / Clearances required and present status
- Patent status of the product/process/service
- Other Competing Players, Product Advantage
- Indigenous aspects, specific features
- Testing Facilities and Quality Assurance for the Product
- Uniqueness of the Technology and innovative content in the proposal
(a) In house& (b) Outside

2.2 Marketing Details: Market, demand-supply, marketing strategy, market survey etc.

2.3 Financial Details

2.3.1 Cost of the project:

Heads of expenditure	Expenditure in curred till the date of application	Expenditure to be incurred	Total
Land			
Site Development			
Building /Civil Works			
(i)Factory			
(ii)Administration			

(iii)Others			
Plant & machinery			
(i)Imported			
(ii)Indigenous			
Miscellaneous Fixed Assets			
Technical Know-how Fees			
Cost of filling patent(s)			
Preliminary& Pre-operative Expenses			
Marketing & Travel Expenses			
Other(specify)			
Contingency			
Margin Money for Working Capital			
TOTAL			

NOTE: Justification on each of the above heads of expenditure to be presented separately by the applicant.

2.3.2 Support to be provided under the scheme: Soft Loan Assistance

Scheme	Total Amount Proposed
Soft Loan Assistance	

2.4 List of raw materials(sources, availability and expected cost)

2.5 List of Plant & Machinery(along with cost and its basis)

a. Existing:(List of Major Plant & Machinery)

Instrument	Procurement Source Imported / Indigenous	Quantity	Amount

b. New: to be procured for the Project

Instrument	Procurement Source Imported/Indigenous	Quantity	Amount

2.6 Project location: Address, Advantage, Benefits,infrastructure available etc.

2.7 Details of land along with copy of relevant land documents

2.8 Duration of the Project and activity-wise Implementation schedule clearly indicating start and end date of milestones (Annex Bar Chart of Activities)

2.9 a. Submit a Business Plan indicating Production & Sales for five years

b. Profitability Projections: give the Basis & Assumptions for various heads of income & expenditure

c. Projected Balance Sheet

d. Cash flow projections for the proposed products/service(indicate for five years after commencement of commercial production)

2.10

Financial indicators for the	Project	Company
a. Debt: Equity		
b. IRR		
c. DSCR		
d. Pay back period		
e. Break even & Cash Break even		
f. Sensitivity analysis		

- 2.11 Risk Factors envisaged in the project and Mitigation plan
- 2.12 a. Has the applicant applied for financial assistance for the same /similar project from any other institution/agency?
 - b. If so, details and status thereof:
- 2.13 a. Is the applicant expecting or has received any subsidy or any other concession from any Government departments or other agency?
 - b. If so, details thereof:
- 2.14 Indicate the types of collateral proposed to be provided in favour of Government.
 - a. Personal guarantee of the Promoters/Directors
 - b. Corporate guarantee from other sister/group company
 - c. Hypothecation of assets
 - d. Pledge of shares by Promoters/ Directors
 - e. Bank guarantee
 - f. Own corporate guarantee
 - g. Mortgage of property
 - h. Any other form of security (specify)

PART-III**CHECK –LIST OF ENCLOSURES**

Annexure	Contents	Checklist	Page No.
1.	Constitution of the organization /Article and memorandum of association		
2.	Certificate of Registration or Certificate of Incorporation		
3.	Certificate of commencement of business		
4.	Name and addresses of the Board of Directors/Management Committee along with their telephone numbers		
5.	Promoters background (including association with other companies and contribution in those companies)		
6.	DSIR Recognition Letter for in house R&D unit.		
7.	Techno-economic feasibility study report		
8.	Agreement for transfer of technology(if Sourced from outside)		
9.	Chart indicating the project duration and Implementation schedule with milestones		
10.	Annual reports with audited statement of Accounts of the applicant for the last three years		
11.	Annual reports with audited statement of accounts of the parent company (in case applicant is subsidiary) for the last three years		
12.	Copies of tax return of the applicant for the last three years		
13.	Details of loans outstanding against the applicant including re-scheduled loans and defaults		
14.	Architectural drawings and plant design to be provide later		
15.	CIBIL report of the organization/promoters/directors		
16.	Details of insurance of property to be hypothecated		

DECLARATION

(To be signed by the applicant or its Authorized agent)

The particulars given are true and correct. Nothing material has been suppressed. It is certified that I / We have read the guidelines, terms and conditions governing the scheme and undertake to abide by them on behalf of my/our organization/ institution. The financial assistance, if provided, shall be put to the declared use.

APPLICANT/ AUTHORISED SIGNATORY

With seal

Date:

Place:

(Strike out which ever is not applicable)

(FOR OFFICE USE)

INDUSTRIAL PROMOTION AND INVESTMENT CORPORATION OF ODISHA LIMITED,

IPICOL HOUSE, JANPATH, BHUBANESWAR

Letter No. _____/Date _____

Acknowledgement

To,

*(To be issued by Authorized Officer of IPICOL on the day of receipt)
(Strikeout whichever is not applicable)*

Mr./Ms. _____

M/s. _____

Received the application for-----under the provisions of ODISHA BIOTECHNOLOGY POLICY-2024 and its operational guidelines along with documents mentioned below from M/s-----At/PO-----Dist._on dt through post /person.

List of documents

- 1.
- 2.
- 3.

Signature of Authorized Officer, **IPICOL**

With seal & date

Annexure-B

(FOR OFFICE USE)

INDUSTRIAL PROMOTION AND INVESTMENT CORPORATION OF ODISHA LIMITED,
IPICOL HOUSE, JANPATH, BHUBANESWAR

Letter No. _____/Date _____

Acknowledgement

To,

(To be issued by Authorized Officer of IPICOL on the day of receipt)(Strikeout whichever is not applicable)

Mr./Ms. _____

M/s. _____

Received the application for-----under the provisions of ODISHA BIOTECHNOLOGY POLICY-2024 and its operational guidelines along with documents mentioned below from M/s-----At/PO-----Dist. on dt through post /person.

List of documents

- 1.
- 2.
- 3.

Signature of Authorized Officer, **IPICOL**

With seal & date

Instructions for filling the application form

Please fillup the form furnishing correct details based on verifiable true State of affairs without causing suppression of any material information, which if resorted to, shall entail refusal of the financial assistance under the Soft Loan Assistance under the Biotechnology Policy.

Serial No.1.1: Indicate briefly the correct title of the project. e.g. Development and commercialization of.....

Serial No.1.6: Names, Addresses and very brief resume of the members to be provided

Serial No. 1.7: Names of share holders, number of Shares held and % holding in each case be provided

Serial No.1.10: Give list of ongoing R&D projects and quantum of financial assistance, if sought from any other agency

Serial No.1.11: If the applicant has applied for assistance from Government of Odisha or from Government of India earlier, please furnish brief details of the project, name of the applicant, address and the status.

Serial No. 1.13: a. Give name of the lender, assistance sought, repayment made, outstanding amount, repayment plan and collaterals offered.
b. Give name of the project, name of the lender, assistance sought, repayment made, outstanding amount, repayment plan & collaterals offered for each case (attach sanction letter in each case)

Serial No.1.14 : Specify the quantum of working capital and credit limit sought.

Serial No.2.1 : Copy of technology tie-up agreement be given here and its salient features should be attached

Serial No.2.1 : Specify testing facilities including name & list of available equipment would be made available for the project. The mechanism to be followed for quality assurance & certification be given under this Project.

Serial No.2.7 :Copy of sale deed to be attached

Serial No.2.10 :Enclose the details of calculation for financial indicators

Serial No.2.12 :If the applicant has applied for financial assistance for the same project to any other institution/agency give details and the present status of the application. Even if the application has been rejected, furnish details.